

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

REMINDER - I

To

The Principal District & Sessions Judge,
Jammu/Reasi/Ramban/Poonch/Kishtwar/
Ganderbal/Baramulla/Kulgam/ Budgam/
Shopian/Pulwama and Kargil.

Urgent:-

No.: 1229-41 / Sts. Dated. 11-04-2018.

Sub:- Implementation of resolution adopted in the Chief Justice
Conference, 2016 (Statistical Section).

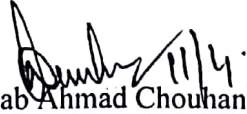
Sir,

Kindly refer to this Registry's Letter No. 407-30/Sts.
dated 02-04-2018 on the subject cited above, that the requisite
information is still awaited from your side despite lapse of
stipulated period.

In this connection, you are once again requested to
provide the said information to this Registry on or before
12-04-2018 positively through return by e-mail hcjmu@nic.in or
fax. So, that we may be able to transmit the same to the concerned
quarter as desired.

The matter may be treated as Most Urgent.


Yours faithfully'


(Aftab Ahmad Chouhan)
Dy. Registrar (Sts.)

No. 1229-41 / Sts.

Dated: 11-04-2018.

Copy to :- Incharge NIC for uploading the same on the High Court website.


Dy. Registrar (Sts.)